

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
\*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 16376-- JK (LD ) of 2025**

**DATED:- 04 - 11 - 2025**

Sanction is hereby accorded to the appointment of Sh. Vikram Kumar, Tehsildar Kathua Cell No. 9419028866 as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated:- 04 - 11 - 2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Revenue Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Reyaz Ali Bhat)

Deputy Legal Remembrancer



**Annexure to the Government Order No. 16376– JK (LD) of 2025 dated 04.11.2025.**

S No.	Case title
1	WPC NO. 2879/2025 titled Rattan Lal Sharma Vs UT of J&K and Ors
2	WPC No. 2818/2025 titled Jarnail Singh Vs UT of J&K and Ors

*Reyazul*

*Jm*